

says—when a senior Member says that, she just cannot say that she is asking somebody to furnish the facts. That will not satisfy anybody and the cloud of suspicion will continue to hang. Therefore, I appeal to her not to go by small procedural things, whether it was in order or not. What is important is that serious allegations have been made and therefore let us call the highest judiciary to our rescue. But first I want a parliamentary committee to go into this.

Mr. Speaker: Shri Madhu Limaye says that he has written to me on this but I have not yet seen that. Now a new suggestion has been made. In view of this, may I suggest that we proceed with the next item so that it will give me time to see that and later on, if necessary, I will consider this.

Shri S. A. Dange: When you pay attention to Shri Madhu Limaye's proposition in your Chamber, may I request you to add to that one more item. It is not only a question of Shri Arjun Arora's facts being verified but also it is a question of Shri Gulzarilal Nanda, the ex-Home Minister, having stated that 45 Members of this House were in the pay of Birlas. That should also be added to Shri Madhu Limaye's proposition.

Shri Hem Barua (Mangaldai): May I cite a precedent of this House?

Mr. Speaker: So, if the House agrees, I would take it out now and consider the question raised by Shri Dange, Shri Madhu Limaye, Professor Ranga and others.

Shri Hem Barua: I want to help you in that.

Mr. Speaker: If you want to go through the calling-attention, each one of you is going to put questions and naturally she has no answer because she has asked Shri Arjun Arora to give her the facts.

Shri S. M. Banerjee: It is no use...
(Interruption).

Mr. Speaker: Now we will proceed to the next item on the agenda and will take up this question separately.

12.55 hrs.

PAPERS LAID ON THE TABLE
AUDIT REPORT (CIVIL), 1967 ON REVENUE RECEIPTS

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): Sir,

I beg to lay on the Table a copy of the Audit Report (Civil), 1967 on Revenue Receipts, under article 151(1) of the Constitution. [Placed in Library. See No. LT-450/67]

ANNUAL ACCOUNTS OF THE COCHIN PORT TRUST FOR 1965-66 AND NOTIFICATIONS UNDER MOTOR VEHICLES ACT

The Minister of Transport and Shipping (Dr. V. K. R. V. Rao): Sir,

(1) I beg to re-lay on the Table—

- (i) A copy of the Annual Accounts of the Cochin Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963. [Placed in Library. See No. LT-105/67.]
- (ii) A copy each of the following Notifications under sub-section (3) of section 123 of the Motor Vehicles Act, 1939:—
 - (a) The Delhi Motor Vehicles (Third Amendment) Rules, 1966, published in Notification No. F.8(13)/66-66. Transport in Delhi Gazette dated the 22nd December, 1966.
 - (b) Notification No. 158/66/F. No. 68-322/66-Pub. published in Andaman and Nicobar